

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 800 of 2020**

**IN THE MATTER OF:**

**Rishima SA Investments LLC** ...Appellant

**Versus**

**Sarga Hotels Pvt. Ltd. & Ors.**  
**Through its RP Ms. Savita Agarwal** ...Respondent

**Present:**

**For Appellant :** Mr. Abhijeet Sinha, Mr. Rajul Jain and Ms. Rhea Verma, Advocates

**For Respondents :** Mr. Rishav Banerjee, Mr. Ritoban Sarkar, Mr. Rajarshi Banerjee, Advocates for R-1 and Ms. Savita Agarwal, RP  
Mr. Krishnendu Dutta, Mr. Arijit Mazumdar and Mr. Shambo Nandy, Advocates for R-2  
Mr. Joy Saha, Senior Advocate with  
Ms. Aishwarya Kumar Awasthi, Advocate for R-3

**WITH**

**Company Appeal (AT) (Insolvency) No. 892 of 2020**

**IN THE MATTER OF:**

**Shristi Infrastructure Development Corporation Ltd.** ...Appellant

**Versus**

**Sarga Hotels Pvt. Ltd. & Ors.**  
**Through its RP Ms. Savita Agarwal & Ors.** ...Respondents

**Present:**

**For Appellant :** Mr. Krishnendu Dutta, Mr. Arijit Mazumdar and Mr. Shambo Nandy, Advocates

**For Respondents :** Mr. Rishav Banerjee, Mr. Ritoban Sarkar, Mr. Rajarshi Banerjee, Advocates for R-1 and Ms. Savita Agarwal, RP  
Mr. Joy Saha, Senior Advocate with  
Ms. Aishwarya Kumar Awasthi, Advocate for R-2  
Mr. Abhijeet Sinha, Mr. Rajul Jain and Ms. Rhea Verma, Advocates for R-3

**ORDER**

**(Through Virtual Mode)**

**04.11.2020** Service on Respondents is complete. Mr. Rishav Banerjee, Advocate representing Respondent No. 1 (Resolution Professional) seeks and is

granted extension of time by one week to file 'status report' in regard to the 'CIRP' process. Mr. Joy Saha, learned Senior Counsel with Ms. Aishwarya Kumar Awasthi, Advocate appearing on behalf of Respondent No.2 is also granted a week's time to file its reply-affidavit along with Vakalatnama. Respondent No. 3 has filed its reply-affidavit, which is taken on record. Rejoinder, if any, may be filed by the Appellant after one week of the replies filed by Respondent Nos. 1 and 2.

Keeping in view the order passed by the Hon'ble Apex Court in Civil Appeal No. 3435 of 2020 allowing the Appellant to pray for any further interim relief before this Appellate Tribunal and after hearing the learned counsel for the parties we are of the view that no further relief can be granted and the appeal needs to be heard on merit as expeditious disposal of appeal is warranted.

Pleadings be also completed in '*Company Appeal (AT) (Insolvency) No. 892 of 2020*'.

List both the appeals 'for hearing' on **23<sup>rd</sup> November, 2020**.

Interim directions to be continued.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[ Justice Anant Bijay Singh ]  
Member (Judicial)**

**[ Dr. Alok Srivastava ]  
Member (Technical)**

/ns/gc/

**Company Appeal (AT) (Insolvency) Nos. 800 & 892 of 2020**